

18.28 hrs.

**APPROPRIATION (VOTE ON
ACCOUNT) BILL,* 1990**

[English]

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1990-91.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1990-91."

The motion was adopted

PROF. MADHU DANDAVATE: I introduce** the Bill.

PROF. MADHU DANDAVATE: I beg to move.**

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1990-91, be taken into consideration."

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1990-91, be taken into consideration."

Before the hon. members make their points on the Appropriation Bill, for the bene-

fit of the hon. members and because the time at our disposal short, I would like to bring to your notice what can be discussed and what cannot be discussed.

The debate on an Appropriation Bill shall be restricted to matters of public importance or administrative policy implied in the Grants covered by the Bill, which have not already been raised while the relevant Demands for Grants were under consideration.

It is only those points which have not been raised in the House can be raised at the time of Appropriation Bill. Please bear this in mind.

PROF. MADHU DANDAVATE: I may tell the hon. Member that he will get an opportunity to discuss all the other points at the time of discussion on grants.

[Translation]

SHRI RAM NAIK (Bombay North): Hon. Mr. Deputy Speaker Sir, I want to give a small suggestion with regard to the Appropriation Bill which I hope will be supported by the entire House. This system is practised in Maharashtra. A provision of Rs. 21.5 lakhs is made in the budget in respect of every Assembly constituency. This amount is spent on various schemes within a constituency keeping in view the suggestions given by the Member representing that constituency. This system is followed in the Bombay Municipal Corporation also. These every Municipal ward is allotted Rs. 10 lakhs. I suggest that a similar system be followed in case of Lok Sabha constituencies also by setting aside Rs. 1.5 crores for each constituency. This system has been followed in Maharashtra for the last 5-6 years. Sir, yourself and the hon. Finance Minister must be aware of this. This system will help in constructing lavatories and bathrooms in urban areas and roads and schools in rural areas...

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**Introduced/moved with the recommendation of the President.

[English]

MR. DEPUTY-SPEAKER: This point has already been raised by Shri Mahadik.

[Translation]

SHRI RAM NAIK: I will take just two minutes. If such a system is followed the total amount would come to about Rs. 800 crores per annum. The total budget outlay is 2,85,153 crores. So it comes to less than 0.3% of the total budget outlay. We can get all the necessary work done if each of the Lok Sabha constituencies gets even 0.3% of the total budget outlay. This will also help in people's participation in the work. I think the entire House agrees with my suggestion. This is being implemented in Maharashtra. I hope the entire House will extend its support.

SHRI HUKUMDEO NARAYAN YADAV (Sitamarhi): Mr. Deputy-Speaker Sir, we heard the reply of the hon. Minister. The Government has taken into account the expenditure for three months while the expenditure for nine months is yet to be considered. Nothing worthwhile will be achieved unless there is a ceiling on expenditure. I heard that all sections would be given concession, be they the salaried class or the upper class on incomes of Rs. 30,000, Rs. 35,000 and Rs. 42,000. But what is the concession for those who have no income at all? To what extent will the Government fix a ceiling on expenditure. If expenditure exceeds this limit then tax should be charged not at the rate of 1% or 2% but at the rate of 500%. When a company director gets married he goes abroad for his honeymoon. On the other hand there are people who marry and spend their nights on footpaths of Delhi. So the matter of ceiling on expenditure has to be discussed in depth.

Secondly, minimum and maximum wage limit and the income of the lowest common denominator has to be fixed. There should

not be a situation wherein one man has a daily income of 0.50p and another has a daily income of Rs. 5,000. So the minimum and maximum wage-limit should be fixed in the Budget.

Thirdly about prices. There is no mechanism to find out the cost of production of goods produced in industries. The selling price of a commodity cannot be fixed without knowing its cost of production and margin of profit. Hence, a commission should be set up to fix the cost price of various commodities. Once the cost of production is known the ceiling price can also be fixed. During the time of Dr. Lohia we used to raise the slogan of "Anndaam ka ghatna barhna aana ser ke landar ho Ded guna ki laagat parkarkhaniyar maal bikri ho" This is the pricing policy which the Government should keep in mind. Otherwise budgets will come and go but the lowest common denominator of society will not benefit at all.

[English]

SHRI K.S. RAO: Sir, I also want to speak on this.

MR. DEPUTY-SPEAKER: There is one more provision regarding Appropriation Bill.

"The Speaker may, in order to avoid repetition of debate, require members desiring to take part in discussion on an Appropriation Bill to give advance intimation of the specific points they intend to raise, and he may withhold permission for raising such of the points as in his opinion appear to be repetitions of the matters discussed on a demand for grant or as may not be of sufficient public importance."

SHRI P.R. KUMARAMANGALAM: Here there is an option.

MR. DEPUTY-SPEAKER: The rule is

that you have to.

[Translation]

PROF. MADHU DANAVATE: Mr. Deputy Speaker, Sir, in principle the suggestion given by Shri Hukumdeo Narayan is quite valid. We have made a beginning through this Budget. The hon. Member wanted to know how a newly-wed couple could manage to go abroad for their honeymoon. People give large amounts of money and gifts to their daughters at the time of their marriage and they use this money to go abroad for their honeymoon. Till now tax was levied on the donor but now tax will be levied on the donee.

It has been observed that after marriage Reception is organised. This is the occasion when there is display of black money. The one who receives the money says that 200 people have given the gifts. Now a beginning has been made by levying a tax on such gifts also. I can assure the hon. Member that ultimately the effort of the Government will be to go further in the light of the suggestion made by the hon. Member.

As regards the question raised by hon. Shri Ram Naik the grant which has been demanded by him for Members of Parliament on the pattern of Maharashtra cannot be met at present. Right now we do not have adequate funds. If such a demand is made now then I will not have the courage to face you next time. The hon. Member will have to wait for some time. The Government may consider it later.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidate Fund of India for the services of

a part of the financial year 1990-91, be taken into consideration."

The motion was adopted

MR. DEPUTY-SPEAKER: Now, we take up clause by clause discussion. The question is:

"That Clauses 2 to 4 stand part of the Bill"

The motion was adopted

Clauses 2 to 4 were added to the Bill

MR. DEPUTY-SPEAKER: The question is:

"That Schedule stands part of the Bill."

The motion was adopted

The Schedule was added to the Bill

MR. DEPUTY-SPEAKER: The question is:

"That clause 1, Enacting Formula and the long Title stand part of the Bill"

The motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill

MR. DEPUTY-SPEAKER: The Minister may you move that the Bill be passed.

PROF. MADHU DANAVATE: I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted